

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

I.A. No.46 of 2017
In
CP No.25/241/242/GB/2017
With
CONTEMPT PETITION NO.01 OF 2018

Under Section: 271/272 of the Companies Act, 2013

In the matter of:

Mukesh Goel

... Petitioner

-versus-

Goel Entrade Pvt. Ltd. & Ors.

... Respondents

Order delivered on 31st August, 2018

Coram:

PRESENT

HON'BLE MR. JUSTICE P.K. SAIKIA, MEMBER (JUDICIAL)

For the Petitioners No.2 & 4 : Mr. Dipankar Bhuyan, Advocate

For the Contemnors/respondents 1 to 3 : Mr. Rakesh Dubey, Advocate
Ms. Anita B. Kayastha, Advocate

ORDER

Mr. Dipankar Bhuyan, learned counsel remain present representing the petitioners No. 2 and 4. Mr. Rakesh Dubey and Ms. Anita B. Kayastha, learned counsel remain present representing the respondents No.1 to 3.

2. It has been submitted on behalf of the petitioners that due to certain unavoidable circumstances, the leading counsel for the petitioners, Mr. Rakesh Kumar Batra, could not participated in the hearing today. He, therefore, prayed that the matter may be adjourned for some time.

3. The learned counsel for the respondents have, however, informed that the respondents desire to compromise the dispute in the present proceeding by way of amicable settlement.

4. In view of above, on hearing the parties, the matter is adjourned for today. The Registry is directed to list the matter on 06-09-2018.

Solt

Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 31st August, 2018
/DeKa/31-08-2018

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